

HIGH COURT OF KARNATAKA BENGALURU,

6TH JANUARY, 2021.

NOTICE

Under Section 4 of the Limitation Act, 1963, it is provided that where the prescribed period for any suit, appeal or application expires on a day when the Court is closed, the suit, appeal or application may be instituted on the day when the Court reopens.

From March 26, 2020, only partial functioning of all the District and the Trial Courts in the State of Karnataka as well as High Court of Karnataka was possible due to spread of pandemic COVID-19. Only with a view to ensure that the litigants should not suffer, an order was passed for closure of all the Courts in the State of Karnataka **only for the purpose of Section 4 of the Limitation Act, 1963**, which was extended from time to time, as the partial functioning of the Courts continued all throughout.

Considering the fact that the situation created due to pandemic COVID-19 has not yet substantially improved, the period of closure under Section 4 of the Limitation Act, 1963 in

Contd.,

respect of the High Court of Karnataka, Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi, and all the District Courts, Trial Courts, Family Courts, Labour Courts and Industrial Tribunals in the State of Karnataka is hereby extended till **31.01.2021**.

It is specifically clarified that this extension will not affect the present functioning of all the Courts including the High Court of Karnataka in the State of Karnataka as per the prevailing Standard Operating Procedures. Notwithstanding the extension of closure under Section 4 of the Limitation Act, 1963, all Courts in the State of Karnataka including the High Court of Karnataka will continue to function as per the notified Standard Operating Procedures.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**